

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 107
(IB)-69(PB)/2019

IN THE MATTER OF:

Punamram Choudhary
Vs.
Punj Lloyd Ltd.

.... Petitioner/Applicant
.... Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 21.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s) : Mr. G.K Jain & Mr. Nikhil Bansal, CAs
For the Respondent : Dr. U.K. Chaudhary, Sr. Adv. with Mr. Vivek Jain,
Mr. Manish Shekhari, Mr. Himanshu Handa
Ms. Manish Choudhary, Mr. Sumit Malhotra &
Ms. Samridhi Gogia, Advs.

ORDER

For order see, C.P. No. (IB)-731(PB)/2018.

21.01.2019
Ritu Sharma